

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. RKKR HOLDINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. RKKR Holdings Private Limited
2.	Date of incorporation of corporate debtor	23.06.1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U2710TN1989PTC017583
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 27.06.2025 (Order Intimated to IRP on 02.07.2025)
7.	Estimated date of closure of insolvency resolution process	29.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	P Balasubramanian Regn.No.IBBI/IPA-001/IP-P-02867/2024-2025/14404. AFA Valid till 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	85/3, Sukkaliyur, Karuppampalayam Village, Karur – 639003. Email : karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Door No.3&4, 157E Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002. Email: cirp.rkk@gmail.com
11.	Last date for submission of claims	16.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s.RKKR Holdings Private Limited on 27.06.2025.

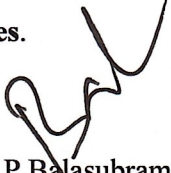


The creditors of M/s.RKKR Holdings Private Limited are hereby called upon to submit their claims with proof on or before 16.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04.07.2025
Place : Karur


P. Balasubramanian
Interim Resolution Professional for
M/s.RKKR Holdings Private Limited
Regn.No.IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA Vaild till 31.12.2025

